

CODING SHEET
IN THE HIGH COURT OF ORISSA: CUTTACK
CHAPTER-VI, RULE - 28
CROSS OBJECTION ARISING OUT OF APPEAL
(To be filled by the Registry)

Case Type _____ No. _____ of _____ Date of Registration _____

D. No. _____ Main Case No. _____ of _____ Date of Presentation _____

(To be filled by the Counsel for the Cross Objector in black ink)

Case Type: MACA No. 346 / 2013

Petitioner / Appellant (s): The National Insurance Company Ltd.

Home District: Does not arise Sex (M /F): X Age: X

O.P./ Respondent (s): Rakesh Hati & another

Counsel for Cross Objector/ ~~Respondent~~ Respondent No. 1
with State Bar Council Enrolment No., E. Mail Id / Phone No. / Mobile No. if any

Mrs. Pratima Sabat, Advocate, O. E. No. 128 of 2007, E. Mail: pratima_adv.yahoo.co.in, M: 9369834783.

Counsel for ~~Respondent~~/Appellant
with State Bar Council Enrolment No., E.Mail Id / Phone No. / Mobile No. if any

Mr. Narendra Kumar Champati, Advocate, _____.

Value of Cross Objection Rs.2,00,000/-

Court Fee Paid Rs. 1,000/-

Subject Matter / Act : S. 173 of Motor Vehicles Act, 1988.

Date of Service of Notice: 30.09.2013

Passing Officer

Sd.
(Mrs. Pratima Sabat, Advocate)
Signature and full name of the
Counsel for Cross Objector / Cross Objector

(To be filled by the Court Master / P.A. concerned in Court itself in Red ink)

Nature of Disposal _____ **By** _____

Date of Disposal _____

Court Master / P.A.